

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the **03rd** day of **December** 2019

Original Application No. 330/00522 of 2017

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Ghanshyam Singh

..... Applicant

By Adv: Shri S.B. Singh

V E R S U S

Union of India and others.

..... Respondents

By Adv: Ms. Ibha Sinha and Shri L.M. Singh

O R D E R

List revised. None for the applicant. Shri L.M. Singh, advocate for the respondents is present.

2. On perusal of order sheets it appears that the case was dismissed in default on 05.10.2018 and was restored on 14.12.2018. Thereafter, on 22.02.2019, 05.04.2019 and 02.07.2019 learned counsel for the applicant did not appear on the ground of illness. On 26.08.2019 none appears on behalf of the applicant. Again on 09.10.2019 learned counsel for the applicant sent illness slip. Today again nobody appeared on behalf of the applicant. It appears that the applicant has lost interest in pursuing this case. Accordingly, the OA is dismissed in default for non-appearance of the applicant.

(Rakesh Sagar Jain)
Member – J

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